

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:2610

ANSWERED ON:10.12.2012

GRANT FOR VARIOUS SCHEMES

Chanabasappa Shri Udasi Shivkumar;Vishwanath Shri Adagur H

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the total number of applications pending for release of grant-in-aid under welfare schemes for Backward Classes, Scheduled Castes and disabled persons under various categories in the Ministry from Karnataka;
- (b) the total grant sanctioned under these schemes during the last three years;
- (c) the time by which the applications would be cleared;
- (d) the reasons for the delay in clearing the pending applications;
- (e) whether the Government has proper monitoring system for monitoring of pending cases; and
- (f) the steps taken by the Government to improve the situation?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI P. BALRAM NAIK)

(a) : 64 number of applications are pending in the Ministry for release of grant-in-aid under various welfare schemes for Backward Classes, Scheduled Castes and Persons with Disability.

(b) : The total grants released under the various schemes for Backward Classes, Scheduled Castes and Persons with Disability in the State of Karnataka during the last three years is as under:

Name of Scheme	Amount released (Rs. in Lakh)		
	2009-10	2010-11	2011-12

Grant-in-aid to voluntary organizations working for Scheduled Castes	150.60	359.99	251.30
--	--------	--------	--------

Assistance to Disabled Persons for Purchase/fitting of Aids and Appliances (ADIP)	6.00	21.00	31.00
---	------	-------	-------

Deendayal Disabled Rehabilitation Scheme	857.00	1057.00	1146.00
--	--------	---------	---------

Grant-in-aid to voluntary organization working for the welfare of OBCs.	0.00	0.00	0.00
---	------	------	------

(c) to (f) : Clearance of proposals is an on-going process and is subject to completeness of the proposals, their conformity to the norms of the Scheme and general financial rules and availability of funds. Delay also occurs due to time taken in rectifying deficiencies and completing procedural requirements. The pending cases are reviewed periodically at various levels and State Governments are requested to rectify the deficiencies in their proposals.